

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 358/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2021**

Name of the Company: Cargil India Pvt Ltd
V/s
IMP Powers Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Nilesh Udernani, Advocate appeared on behalf of Petitioner. Mr. Munjal Bhatt, Advocate appeared on behalf of Respondent and requesting time as they are served with rebuttal yesterday only.

The prayer is allowed.

List the matter on 12.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 16th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**